

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH : NEW DELHI (COURT-I)

(IB)-412(PB)-2017

In the matter of :

Karan Trading Company

....PETITIONER

Vs.

Great Indian Nautanki Co. (P) Limited

..RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 12.10.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

DEEPA KRISHAN

Hon'ble Member (Technical)

For the Petitioner /applicant

: Ms. Rakesh Kumar, Advocate

Mr. PK Sachdeva, Advocate

For the Respondent/Corporate Debtor : Mr. Himanshu Gupta, Advocate

ORDER

Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that an advance copy of the petition has been served on the Corporate Debtor. Mr. Himanshu Gupta, Advocate, appearing on behalf of the Corporate Debtor states that some time is required to file reply to the Company Petition. 10 days time is granted to file reply with an advance copy to be served to the Ld. Counsel for the petitioner. The petitioner will file a rejoinder, if any, within a period of one week thereafter.

Post the matter on 07.11.2017.

— Sd —
(DEEPA KRISHAN)

MEMBER (TECHNICAL)

Surjit

12.10.2017

— Sd —
(R. VARADHARAJAN)

MEMBER (JUDICIAL)